

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB) No.170/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M

Name of the Company		RBL Bank Ltd-Vs-MBL Infrastructure Ltd	
Under Section		60 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SANJIB DOWD -
Advocate

RBL Bank Ltd.

[Signature]
31/1/2018

1. RATNANKO BANERJI, Sr. Adv.

2. D.N. SHARMA, Adv.

3. SHAUNAK MITRA, Adv.

4. NEHA SOMANI, Pr. CS

Resolution
Applicant

[Signature]
31/1/2018

1. Sanjeev Ahuja

Resolution
Professional

[Signature]
31/1/18

1. Tyoti Singh Adv.

2. Rahul Anddy Adv.

Advocates
of Resolutional
Professional.

[Signature]
31/1/18.

1. Ramesh Chandra
Ms. Manish Kishor
Mr B. Prasad

for State Bank of India
Financial control

[Signature]
31/1/18

1) Mr Sidhant Sharma, Adv
2) Ms Namrata Ban, Adv

for Punjab National Bank

[Signature]
31/1/18

ORDER

Ld. Counsel on behalf of Resolution Professional (RP) as well as Ld. RP is present. Ld. Counsel for the financial creditor and the resolution applicant is present.

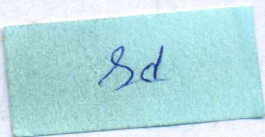
Ld. Counsel appearing on behalf of RP submitted that in view of the directions, notice has been issued to the dissenting creditors as well as who have abstained from voting regarding expressing their opinion and that -

(1) Ld. RP was in receipt of a letter from the Bank of Baroda (financial creditor) to dissent with the approval of the Resolution Plan, and

(2) also in receipt of E-mail of Indian Overseas Bank that they are supporting the Resolution Plan and have reconsidered the Resolution Plan.

Ld. Counsel appearing on behalf of Punjab National Bank submits that an application being C.A. (IB)No. 7/KB/2018 is pending and to be taken up along with C.A.(IB) No. 50/KB/2018.

List Company Petition on 12/02/2018 along with all pending C.As, if any.


(Jinan K.R.)
Member (J)